COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 197 OF 2017 & IA NOS. 501 & 500 OF 2017 AND APPEAL NO. 233 OF 2017 & IA NOS. 578 & 579 OF 2017

Dated: 31st August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NO. 197 OF 2017 & IA NOS. 501 & 500 OF 2017

In the matter of:

Jodhpur Vidyut Vitran Nigam LimitedAppellant(s)

Vs.

Tirupati Fibers & Industries Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Ms. Rhia Luthra

Counsel for the Respondent(s) : Ms. Purti Marwah

Mr. C.S. Chauhan for R-1

Mr. R.K. Mehta

Ms. Himanshi Andley for R-3

Mr. Manoj Kr. Sharma for Mr. Pradeep Misra for SLDC

APPEAL NO. 233 OF 2017 & IA NOS. 578 & 579 OF 2017

Jodhpur Vidyut Vitran Nigam Limited ...Appellant(s)

۷s.

Ultratech Cement Limited & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Ms. Rhia Luthra

Counsel for the Respondent(s) : Mr. P.N. Bhandari for R-1

Mr. R.K. Mehta

Ms. Himanshi Andley for R-3

Mr. Manoj Kr. Sharma for Mr. Pradeep Misra for SLDC

ORDER

IA No. 500 of 2017 in Appeal No. 197 of 2017 and IA No. 579 of 2017 in Appeal No. 233 of 2017 (for exemption from filing certified copy of the impugned order) are allowed.

Learned counsel for the appellant seeks some time to file affidavit of service.

List these matters on **27.09.2017**.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt